

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
Appeal/ 692/252/ND/2019

IN THE MATTER OF:

Income Tax Officer, M/s Twenty Four Seven	...	Appellant
Security Services Pvt Ltd		
Versus		
ROC	...	Respondent

Under Section 252

Order delivered on 16.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: Mr. Puneet Rai, Sr. St. Counsel, Mr. Ashvini Kr, Mr. Rishabh Nangia, Mr. Nikhil Jain, Adv.
For the ROC	: Ms. Jyoti Khurana, Mr. Aakash Sharma, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Nikhil Jain, Ld. Counsel for the Appellant/Income Tax Department is present through VC and submitted that they have filed the Assessment Order and Demand Notice in the month of October 2023. It is seen from the records that the same is under scrutiny. The Appellant is directed to approach the Registry to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List the matter on **28.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)